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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 1907/2018& CM No.7940/2018

NOKIA SOLUTINS AND NETWORKS INDIA PRIVATE
LIMITED.

..... Petitioner

Through: Ms. Rashmi Chopra, Mr. Amit
Srivastava & Mr. Ankul Goyal,
Advocates

versus

ADDITIONAL COMMISSIONER OF INCOME TAX & ORS.

..... Respondents

Through: Mr. Ruchir Bhatia, Advocate

WITH

+ W.P.(C) 1908/2018 & CM No.7941/2018

NOKIA SOLUTIONS AND NETWORKS INDIA PRIVATE
LIMITED.

..... Petitioner

Through: Ms. Rashmi Chopra, Mr. Amit
Srivastava & Mr. Ankul Goyal,
Advocates

versus

ADDITIONAL COMMISSIONER OF INCOME TAX & ORS.

..... Respondents

Through: Mr. Ruchir Bhatia, Advocate

CORAM:

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE CHANDER SHEKHAR

ORDER

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08.05.2018



Learned counsel for the respondents/revenue states that they do not wish to file counter-affidavit and without prejudice to the rights and contentions of the respondents, the interim order dated 28.2.2018 on the question of stay, may be confirmed till the disposal of the appeal by CIT(A).

Learned counsel for the petitioner states that this would be acceptable. It is also stated that the petitioner has deposited Rs.10,00,00,000/-, in terms of the order dated 28.2.2018.

In view of the statement made by learned counsel for the parties, the writ petitions are disposed of, without commenting on the merits of the assessment order, which is now subject-matter of appeal, which is pending before the CIT(A).

Learned counsel for the parties further pray that the CIT(A) may be asked to dispose of the appeal expeditiously and as early as possible, as this is a heavy tax demand matter.

We take the statement on record. Learned counsel for the petitioner/assessee and assessing officer may point out this order to the CIT(A) by way of an application. We clarify that the stay would operate till the disposal of the appeal by CIT(A).


SANJIV KHANNA, J


CHANDER SHEKHAR, J

MAY 08, 2018

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